

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 107
(IB)-554(PB)/2018

IN THE MATTER OF:

Ms. Sunita Mangal

.... Applicant

v.

M/s. Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 26.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Mr. Kailash Sharma, Advocate

For the Respondent:

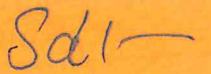
ORDER

Ld. Counsel for the petitioner applies for the withdrawal of petition on the ground that amicable settlement has been reached.

Dismissed as withdrawn.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)